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Tapas Kanti Sengupta Vs Tata Motors Ltd. & 2 Ors

Revision Petition No.1596 Of 2019

Court: National Consumer Disputes Redressal Commission

Date of Decision: Nov. 25, 2024

Acts Referred:

Consumer Protection Act, 1986 â€" Section 13(1)(c), 21(b)#Consumer Protection Act, 2019 â€"

Section 58(1)(b)

Citation: (2024) 11 NCDRC CK 0067

Hon'ble Judges: Avm J. Rajendra, Avsm Vsm (Retd.), Presiding Member

Bench: Single Bench

Advocate: Souvik Chatterjee, Arpan Shukla

Final Decision: Dismissed

Judgement